

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:
N.DELHI.

O.A. 1861/87

Date of decision: 19.7.1993

Dr. P.C. Mathur

... Petitioner.

Versus

Union of India & Anr.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri G.D. Bhandari, Counsel.

For the Respondents.

Shri P.P. Khurana, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The reliefs claimed in this case on the basis of the judgement in Narender Chadha's case are that the petitioner be appointed in the supernumerary post in Grade III of ISS from 31.5.1974 to 30.6.1976 in the Govt. of India, Ministry of Planning and thereafter from 1.7.1976 to 31.3.1979 in the Ministry of Civil Aviation in terms of Notification No.12011/2/86-ISS dated 22.5.1986 and orders dated 11.2.1986 of the Hon'ble Supreme Court and he be paid arrears of pay in the revised scale of pay of Rs.1100-50-1600 for the period from 31.5.1974 to 31.3.1979. There cannot be any doubt that the petitioner is entitled to the relief prayed for. But we find from the orders Annexures AA-1 to AA-3 that his case has been considered and the relief has been granted. Shri Bhandari, however, submitted

that similar relief regarding fixation of pay should be granted when he was promoted to Grade-IV in pursuance of the judgement in the case of Narendra Chadha. As there is no specific prayer in this behalf, we do not consider it necessary to examine this case. We do not propose to examine anything on the merits of the case of the petitioner. He can workout his rights, if any, in accordance with law. This application is disposed of accordingly. No costs.

S.R. Adige
(S.R. ADIGE),
MEMBER(A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN

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